

**GOVERNMENT OF INDIA**  
**MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**RAJYA SABHA**  
**QUESTION NO 27.11.2009**  
**ANSWERED ON**  
**IMPORT OF EDIBLE OIL .**

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Shri Ravi Shankar Prasad

Will the Minister of COAL AND CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :-

- (a) whether it is a fact that edible oils are imported to meet the requirement of the country;
- (b) if so, the average quantity of different varieties of edible oils imported during the last three years, year-wise;
- (c) whether it is also a fact that the oils mainly consumed in the country, such as mustard, coconut and groundnut oils, are exported; and
- (d) if so, the reasons for giving approval to this export?

**ANSWER**

MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRI SHARAD PAWAR)

(a),(b),(c)&(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE STARRED QUESTION NO.139 DUE FOR ANSWER ON 27.11.2009 IN THE RAJYA SABHA.

(a)&(b): Yes, Sir. The details of the total quantity of different varieties of edible oils imported during last three years, year-wise is annexed.

(c)&(d): Government had banned the export of all edible oils with effect from 17.3.2008. However, with effect from 1.4.2008, export of coconut oil has been permitted through Cochin Port. Further, the Government have allowed export of edible oils in branded consumer packs of upto 5 kgs. subject to a limit of 10000 tons during 20.11.2008 to 30.09.2010. This has been allowed to enable Indians living abroad to get Indian edible oils and to enable exporters to retain the markets created for branded edible oils.